

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 175/2018
(EARLIER O.A NO. 125/2017 (SZ))
WITH
ORIGINAL APPLICATION NO. 350/2018**

IN THE MATTER OF: -

JAMMULA CHHOUDARAI AH & ORS.

APPLICANT(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

WITH

MADICHARLA SATYANARAYANA & ANR.

APPLICANT(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

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(P.K GUPTA)
SCIENTIST 'E'

CENTRAL POLLUTION CONTROL BOARD,
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

DATE: 20.04.2020
PLACE: DELHI



Central Pollution Control Board

COMPLIANCE REPORT OF THE COMMITTEE, IN ORIGINAL APPLICATION NOS. 175 OF 2018 IN THE MATTER OF JAMMULA CHHOUDARAIHAH & ORS VERSUS UNION OF INDIA AND 350 OF 2018 IN THE MATTER OF MADICHARLA SATYANARAYANA & ANOTHER VERSUS UNION OF INDIA & OTHERS

In the above matter of Application No. 175 of 2018 and 350 of 2018 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the Hon'ble Tribunal vide its order dated 20/02/2020 (**Annexure- I**), directed:

'.....to constitute a Committee comprising members of EAC of MoEF&CC on River Valley Projects, CPCB and IIT, Roorkee. The CPCB will be the Nodal Agency for coordination and compliance, to determine whether independent EC is required or amendment of existing EC is to be taken or what is permissible course or action'.

Accordingly, the meeting of the Committee was held on 05/03/2020 under the Chairmanship of Dr. S.K. Jain, Chairman EAC of River Valley Projects in the Ministry of Environment, Forest & Climate Change at MoEF&CC, New Delhi. The Committee during the meeting discussed the matter among the members and further heard the Project Proponent (PP) in detail. The Committee discussed the views submitted by the project proponent, replies/arguments of the members of the EAC committee, MOEFCC, CWC and CPCB. Based on the facts and figures, Minute of the Meeting (MOM) (**Annexure- II**) was unanimously prepared. This is to state that the all the members signed in the attendance (**Annexure- III**) were present throughout the meeting and agreed to the joint minutes. Hence individual signatures were not taken on the MOM.

The Committee held its meeting on 05/03/2020 where PP gave a detailed presentation about PLIS. Outcomes/observations of the Committee meeting, which is also a part of the MOM, are reproduced as follows:

- i. The Committee has examined the issue as directed by the NGT and on the facts presented by the PP.

- ii. The present set up is not only for drinking and industrial use but also for use of irrigation of the existing Ayacut. Therefore, the Committee felt that since there is an irrigation component, environmental clearance for the scheme should be obtained as per the EIA Notification, 2006.
- iii. Water balance/use is to be provided at each stage to clarify how much will be used for different purposes.
- iv. The left main canal of Polavaram Project is supposed to receive water from the Polavaram reservoir. But now the PLIS is transporting water through LMC to Yeleru reservoir for which NOC is to be obtained from the Polavaram Project Authorities.
- v. Consent to establish (CTE) and Consent to Operate (CTO) for the present lift Scheme to be obtained by the PP.
- vi. Necessary permission/clearance is to be obtained from CWC.
- vii. When the PP will come to seek the EC, Social Impact Assessment shall be dealt with during the appraisal process as per the guidelines of EIA Notification, 2006.
- viii. After the issue of show-cause notice by the Ministry, the Lift Irrigation Scheme for lifting water has been stopped from River Godavari. Therefore, the Committee suggested that the same may continue till all the statutory clearances are obtained.


(P. K. Gupta)
DH: IPC-VII
CPCB, Delhi

Item Nos.01 & 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.175/2018
(Earlier O.A. No. 125/2017 (SZ)
WITH

Original Application No.350/2018
(M.A. No. 830/2018 & M.A. No. 241/2019)

(With affidavit of MoEF&CC dated 27.01.2020)

Jammula Choudharaiah & Anr. Applicant(s)
Versus Union of India & Ors. Respondent(s)

WITH

Madicharla Satyanarayana & Anr. Applicant(s)
Versus Union of India & Ors. Respondent(s)

Date of hearing: 20.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar, Advocate
For Respondent(s): Mr. R. Venkataramani, Senior Advocate and Mr. G. N. Reddy, Advocate for State of A.P.
Mr. Ardhendumauli Kumar Prasad, Advocate for MoWR
Mr. Vinayak Gupta, Advocate with Mr. Nitin Tewari, LA for MoEF & CC

ORDER

1. The issue for consideration is the legality of Purushothapatnam Lift Irrigation Scheme undertaken by the State of Andhra Pradesh for drawl and lifting of water from River Godavari near Purushothapatnam Village in Seethanagaram (M), E.G. District, Andhra Pradesh, without obtaining EC as per the procedure laid down in the EIA Notification, 2006.

2. The matter was raised first in O.A. 125/2017 and then in O.A. No. 350/2018. In the first matter, this Tribunal issued notice on 31.05.2017 and thereafter considered the matter on several days. Finally, vide order dated 21.01.2019, this Tribunal directed MoEF&CC to take a decision within one month in the matter. The direction is as follows:

"8. Since the matter has been pending for more than two years, instead of going into technicalities, we direct the MoEF&CC to take a decision in the matter within one month and if it is found that the project is in violation of Section 5, to take further appropriate action in accordance with law within further one month.

The MoEF&CC may furnish its action taken report in the matter before the next date by e-mail at nqt.filing@gmail.com."

3. The matter was thereafter reviewed on 15.07.2019 in the presence of concerned officer of the MoEF&CC who submitted that the project is expansion of Polavaram Project Scheme. Such expansion could be done only after following the procedure of EIA and not other. The Tribunal, accordingly observed:

"8. Today Dr. S. Kerketta, Director (IA) (River Valley and Thermal Sectors), MoEF& CC, appears before us and submits that, as per report received by him, Purushothapatnam Lift Irrigation Scheme is an expansion of the Polavaram Project Scheme and reiterated what had been stated by the Andhra Pradesh in its affidavit filed earlier to the extent that the object of the Purushothapatnam Lift Irrigation Scheme is to carry access water during monsoon from the River Godavari to the left main canal. No affidavit has been filed thus far to this effect. In any case, even if it is considered as a part of the Polavaram Scheme, DPR subsequently prepared in the year 2016 for the Purushothapatnam Lift Irrigation Scheme clearly reflects that it is a distinct project.

9. If it is an expansion of the Polavaram Project which appears to be the contention of Dr. Kerketta, even then under the EIA Notification, 2016, prior EC is necessary to be obtained following the entire procedure prescribed under the said notification. In this case obviously it has not been done which thus brings it clearly within the mischief of the violation notification dated 14th March, 2017.

10. We find that violation has undoubtedly taken place of which the MoEF& CC, the State Government and the State Pollution Control Board were aware. Original Application No. 175/2018 was initially filed on 27th May, 2018. After transfer to the present Bench, it has been renumbered as O.A. No. 175/2018. For all this period, the MoEF& CC and the State Pollution Control Board have remained silent. The state respondent's contention that the project is not an irrigation 4 Scheme but a Drinking Water Project in our view, is an attempt to mislead the Tribunal. Quite to the contrary the DPR filed by the applicant clearly mentions the name of the scheme as the "construction of Lift Irrigation Scheme for Drawl and Lifting of water from River Godavari" and the purpose is for providing irrigation facilities, domestic and for industrial needs of Vizag city as a part of UttarandhraSujalaSravanthi scheme. Even the stand of the Ministry of Water Resources River Development and Ganga Rejuvenation referred to earlier is very clear and substantiates the fact that the project is not a part of Polavaram Scheme.

11. Therefore, there can be no doubt that project would require prior Environment Clearance which has not been obtained in view of which appropriate orders were to follow today but Dr. S. Kerketta, Director (IA) (River Valley and Thermal Sectors), MoEF& CC, prays for short time to file an affidavit to set out the fact and circumstances which the MoEF& CC after verification has been able to gather.

12. In the interest of justice, we grant one week's time as prayed for by Dr. S. Kerketta making it clear that the case shall be heard and disposed of on the next date even if such an affidavit is not filed."

4. After more than six months, the matter has been taken up today on account of delay in furnishing of report by the MoEF & CC. We have perused additional affidavit filed on behalf of the MoEF&CC on 27.01.2020 to the effect that show cause notice has been issued under Section 5 of the Environment (Protection) Act, 1986 to the State of Andhra Pradesh for non-compliance of the Environment Clearance and for stopping all activities relating to Purushothapatnam Lift Irrigation Scheme. Accordingly, all operations of the said scheme have been stopped in the light of the said show cause notice. The State has, however, prayed for the withdrawal of show cause notice to enable drinking water supply to Vishakhapatnam City and other areas. The MoEF&CC sought

comments of the Central Water Commission. The comments of the said commission are that:

“DPR of Purushothapatnam Lift Irrigation Scheme (PLIS) has never been cleared/accepted by the CWC. As per Section 90 of Andhra Pradesh Reorganization Act, 2013, Polavaram Irrigation Project (PIP) was declared as National project. While appraising the 2nd Revised Cost Estimate of PIP, Purushothapatnam Lift Irrigation Scheme was not appraised as part of PIP and Government of India is not reimbursing the expenditure incurred by the State Government of this project”.

5. In view of the above, since the Purushothapatnam Lift Irrigation Scheme is using the infrastructure of Polavaram Project Scheme, without seeking amendment of the EC granted for the said project, such activities are not permissible without appropriate amendment to the EC, granted for Polavaram Project Scheme or taking independent EC, as may be found necessary. To determine whether independent EC is required or amendment of existing EC is to be taken or what is permissible course or action, we direct constitution of a Committee comprising EAC of MoEF&CC on irrigation projects, CPCB and IIT Roorkee. The CPCB will be the nodal agency for coordination and compliance. The committee may hold its first meeting within two weeks and give its report within one month thereafter at judicial-ngt@gov.in. The committee may also consider social aspects, apart from environmental aspects.

A copy of this order be sent to the MoEF&CC, CPCB and the IIT Roorkee by email.

List for further consideration on 04.05.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 20, 2020
Original Application No. 175/2018
(Earlier O.A. No. 125/2017 (SZ)
with Original Application No. 350/2018
(M.A. No. 830/2018 & M.A. No. 241/2019)
AK



RECORD OF DISCUSSION OF THE COMMITTEE CONSTITUTED IN THE MATTER OF ORIGINAL APPLICATION NOS. 175 OF 2018 IN THE MATTER OF JAMMULA CHHOUDARAIHAH & ORS VERSUS UNION OF INDIA AND 350 OF 2018 IN THE MATTER OF MADICHARLA SATYANARAYANA & ANOTHER VERSUS UNION OF INDIA & OTHERS TO BE SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI AS PER ORDER DATED 20TH FEBRUARY, 2020.

In the matter of Application No. 175 of 2018 and 350 of 2018 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, both the Applicants have alleged that the State of Andhra Pradesh has implemented the Purushothapatnam Lift Irrigation Scheme without prior approvals of Union of India.

The Hon'ble NGT vide order dated 20/02/2020, directed to constitute a Committee comprising members of EAC of MoEF&CC on River Valley Projects, CPCB and IIT, Roorkee. The CPCB will be the Nodal Agency for coordination and compliance, to determine whether independent EC is required or amendment of existing EC is to be taken or what is permissible course or action.

The meeting of the Committee was held on 05/03/2020 with the Chairmanship of Dr. S.K. Jain, Chairman EAC of River Valley Projects in the Ministry of Environment, Forest & Climate Change at Teesta Meeting Hall, Ground, Jal Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-3. The following members were present:

A. Representatives of EAC

- | | |
|-----------------------|--------------------------------------|
| 1. Dr. S.K. Jain | - Chairman |
| 2. Shri Sharvan Kumar | - Representative of CEA |
| 3. Shri N.N. Rai | - Representative of CWC |
| 4. Dr. Vijay Kumar | - Rep. of Ministry of Earth Sciences |
| 5. Dr. A.K. Sahoo | - Representative of CIFRI |
| 6. Dr. D.M. More | - Member |
| 7. Dr. J.P. Shukla | - Member |
| 8. Dr. S. Kerketta | - Member Secretary |

B. Representative of IIT, Roorkee

- | | |
|--------------------------|---------------------------|
| 9. Prof. Zulfequar Ahmad | - Professor, IIT, Roorkee |
|--------------------------|---------------------------|

C. Representatives of CPCB

- | | |
|-------------------------|------------------------------------|
| 10. Shri P.K. Gupta | - Scientist "E", CPCB, New Delhi |
| 11. Dr M. Madhusudanan | - Regional Director, CPCB, Chennai |
| 12. Shri Vinay Upadhyay | - Scientist "B", CPCB, New Delhi |

The other EAC Members, viz., Shri Chetan Pandit, Dr. J.A. Johnson, Dr. S.R. Yadav, Dr. (Mrs.) Poonam Kumria, Prof. R.K. Kohli and Dr. Govind Chakrapani could not present due to pre-occupation. The attendance of the Committee Members is enclosed as annexure. The deliberations held and the decisions taken are as under:

Details of the project:

The following are the details of the Purushothapatnam Lift Irrigation Scheme based on the information provided by the Project Proponent (PP, the Water Resources Department, Andhra Pradesh) during presentation, the Regional Office, Chennai and Office Records of the MoEF & CC:

Sr. No.	Details of the Project	
1.	Purpose of Project:	Lifting 30 TMC of water (100 cumecs @10 cumecs of pumping by each pump) from River Godavari
2.	Project location:	17°15'21" N, 61°39'41" E
3.	Date of start of project:	31.01.2017
4.	Date of completion:	04.01.2019
5.	Reservoir capacity (TMC):	It is a pumping scheme to divert 30 TMC of water from River Godavari
6.	Canal Length (km):	Nil
7.	River from where water is drawn:	Godavari
8.	Details of the water pumped:	Flood water during rainy season
9.	Land Requirement:	326.38 acres (plain land)
10.	Land Acquired:	326.38 acres
11.	Command Area:	Nil
12.	Ayacut Area:	Existing 68,000 ha of ayacut in and around Yeleru Reservoir is used for irrigation
13.	Estimated cost of the Project:	Rs 1637.48 crores
14.	Category of the Project:	1 (c)
15.	Forest land involved:	Nil
16.	Any other sensitive areas:	Nil
17.	Number of Pumps	Stage I: 10 pumps of capacity 3500 Cusec Stage II: 8 pumps of capacity 1400 Cusec
18.	Length of the Pressure Main at stage I:	10.148 km, 5 rows of 3.2 m dia. MS pipes
19.	Length of the Pressure Main at stage II:	13.262 km, 2 rows of 3.2 m dia. MS pipes
18.	Status of Environmental Clearance	Not obtained

The PP informed that completion of construction of Polavaram Multi-Purpose Project (PMPP) will take another 4-5 years and it will take some more time for it to become fully operational. Hence, to avail early benefits, the existing infrastructure of Left Main Canal (LMC) of PMPP, the project viz., Purushothapatnam Lift scheme (PLIS) has been constructed at 40.80 km downstream of AGLB to lift 30 TMC from river Godavari during rainy season. The project involved land acquisition, construction of pump house and pressure main connecting Godavari River at Purushothapatnam Village to LMC of PMPP. Lifting of water is done at two stages. The Stage-I Pumped House is located on Godavari river at km 40.800 of AGLB and delivers water at km 1.600 of LMC of PMPP through 5 rows of Pressure Main of dia. 3.2 m of length 10.148 km. Similarly, the Stage-II Pumped House is located on LMC of PMPP at km 50.00 and delivers water through 2 rows of Pressure Main of dia. 3.2 m of length 13.262 km to Yeleru reservoir. The concerned Deputy Executive Engineer (DEE) of the Water Resource department, Government of Andhra Pradesh informed that the project is

already completed on 30/04/2019. Water is lifted from Godavari river during rainy season only.

The PP submitted that after completion of the PMPP, the water from Polavaram Irrigation Project head works will flow under gravity to the LMC and the infrastructure of PLIS shall be dismantled and all the equipment of this scheme will be reused in some other schemes. But, there is no clarity about dismantling of the pipeline laid on the Pressure main of Stage I. However, the Stage II and its Pressure Main will remain for PMPP.

The PP further informed that the PLIS is not having any cultivable command area but during presentation it was clarified that the water from Yeleru Reservoir will be used not only for drinking and industrial purposes but also for irrigating existing Ayacut of around 68,000 ha CCA.

Dr. S. Kerketta, Member Secretary of EAC (River Valley projects) informed the committee that the Ministry issued a show-cause notice vide dated 23/07/2019 under Section 5 of Environment (Protection) Act, 1986 to the State of Andhra Pradesh for non-compliance of the Environment Clearance and also directed them to stop all the activities related to Purushothapatnam Lift Irrigation Scheme with immediate effect.

The Ministry received the response to the show-cause notice vide letter dated 11/09/2019 from the Special Chief Secretary, Water Resources Department, Andhra Pradesh. Extract of the response to the show-cause notice is reproduced below:

- i.** During the monsoon season, lakhs of cusecs of Godavari River water is going into the sea unutilized. The Purushothapatnam Lift Irrigation Scheme was proposed keeping in mind the drinking water needs and demands of the people and in order to utilize flood-water of the river Godavari going into sea.
- ii.** The Scheme is proposed on the left bank of the river Godavari near Purushothapatnam, Seethanagaram of East Godavari District to lift water from river Godavari under Stage I Pump House and drop the water into Polavaram Left Main Canal at km 1.800 and then lift the water from Polavaram Left Main Canal at km. 50.000 under Stage II Pump House and let that water into Yeleru reservoir for providing drinking and industrial needs of Visakhapatnam City and enroute villages.
- iii.** The present lift Scheme is temporary in nature and it will become non-operational ~~till~~ once the the Polavaram Project is completed. ~~in future~~. The water from the Polavaram Project Reservoir will flow through gravity into canals and pumping of water from river Godavari would not be required. Once the Polavaram Project becomes fully operational, the pumps of the lift scheme would be taken away and used for other projects.
- iv.** It is also stated that the Purushothapatnam Lift Irrigation Scheme is neither a hydroelectric project with dam/barrage nor an Irrigation Project having component of canal system and distributary network to cater to the needs of new command area under it. The land used for the Project does not have any forest area and therefore no requirement of either forest or other environment clearance. Land necessary for erecting the pumps and laying of underground pipelines have been acquired.

The PP also informed that the operations of the PLIS have been stopped on receipt of the show-cause notice. Further, the PP informed during presentation made on 05/03/2020 that during flood period, the scheme lifted 1.63 TMC of water in 2017-18 and 13.33 TMC of water in 2018-19. From the Stage II Pump House, part of water is again lifted to fill the Yeleru Reservoir and remaining is let into Yeleru river, tributary of Godavari river. The Yeleru reservoir is also filled up from its upper catchment during rainy season.

Then the Ministry has sought comments on the response to the Show-cause Notice from Central Water Commission (CWC) and the same has been received vide letter dated 21/11/2019. The comments received from CWC are reproduced below:

- i. It is mentioned that Jal Shakti Mantralay (Erstwhile MoWR, RD & GR) has issued guidelines for investment clearance in respect of Irrigation, Flood control and multipurpose projects. In the said guidelines, CWC is mandated for techno-economic appraisal of all major and medium irrigation projects, which are planned on Inter-State River/River Basin. Till date no proposal of Purushothapatnam Lift Irrigation Scheme has been received for techno-economic appraisal in CWC.
- ii. As per the Detailed Project Report (DPR) of Polavaram Irrigation Project, there is no association between Purushothapatnam Lift Irrigation Scheme and Polavaram Irrigation Project. Cost of the Purushothapatnam Lift Irrigation Scheme has not been included in the DPR of Polavaram Irrigation Project.
- iii. It is also mentioned that the Godavari River Management Board (GRMB) has also informed that the DPR of the Project has not been made available to GRBM by the Project Authority/ Govt. of Andhra Pradesh for appraisal and technical clearance as per AP Reorganization Act, 2014.

The CWC has further clarified the same and has stated that ***“DPR of Purushothapatnam Lift Irrigation Scheme (PLIS) has never been cleared/accepted by the CWC. As per Section 90 of Andhra Pradesh Reorganization Act, 2013, Polavaram Irrigation Project (PIP) was declared as National Project. While appraising the 2nd Revised Cost Estimate of PIP, Purushothapatnam Lift Irrigation Scheme was not appraised as part of PIP and Government of India is not reimbursing the expenditure incurred by the State Government of this project”***.

The NGT, while hearing the matter on 20/02/2020, directed to constitute a Committee comprising members of EAC of MoEF&CC on River Valley Projects, CPCB and IIT, Roorkee. The CPCB will be the nodal agency for coordination and compliance, to determine whether independent EC is required or amendment of existing EC is to be taken or what is permissible course or action. The Committee held its meeting on 05/03/2020 where PP gave a detailed presentation about PLIS. During the presentation following issues were discussed:

- i. The Committee has examined the issue as directed by the NGT and on the facts present by the PP.
- ii. The present set up is not only for drinking and industrial use but also for use of irrigation of the existing Ayacut. Therefore, the Committee felt that since

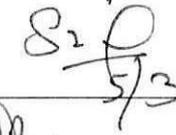
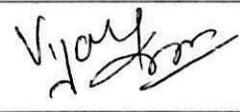
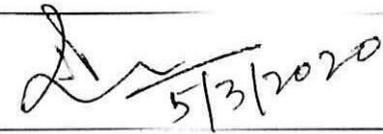
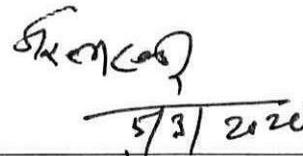
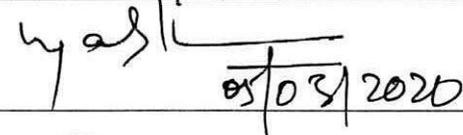
- there is an irrigation component, environmental clearance for the scheme should be obtained as per the EIA Notification, 2006.
- iii. Water balance/use is to be provided at each stage to clarify how much will be used for different purposes.
 - iv. The left main canal of Polavaram Project is supposed to receive water from the Polavaram reservoir. But now the PLIS is transporting water through LMC to Yeleru reservoir for which NOC is to be obtained from the Polavaram Project Authorities.
 - v. Consent to establish and consent to operate for the present lift Scheme to be obtained by the PP.
 - vi. Necessary permission/clearance is to be obtained from CWC.
 - vii. When the PP will come to seek the EC, Social Impact Assessment shall be dealt with during the appraisal process as per the guidelines of EIA Notification, 2006.
 - viii. After the issue of show-cause notice by the Ministry, the Lift Irrigation Scheme for lifting water has been stopped from River Godavari. Therefore, the Committee suggested that the same may continue till all the statutory clearances are obtained.

As there was no issue to be discussed, the meeting ended with thanks to the Chair.

Attendance Sheet

Date: 5/3/2020

Committee meeting held in compliance to Hon'ble NGT order dated 20/2/2020 in O.A. No. 175/2018 and O.A. No. 350/2018, at MoEF&CC, Delhi

Sl. No	Name	Signature
1.	Prof. Sharad Kumar Jain, Exe Director, NIH, Roorkee - 247 667	
2.	Shri Sharvan Kumar, Director, Central Electricity Authority New Delhi- 110 066	
3.	Shri N. N. Rai, Director, Central Water Commission New Delhi- 110 066	
4.	Shri J. A. Johnson, Scientist-E, Wildlife Institute of India Dehradun - 248 001	
5.	Dr. Amiya Kumar Sahoo, Scientist, ICAR-Central Inland Fisheries Research Institute, Kolkata 700 120	
6.	Dr. Vijay Kumar, Scientist-G, Ministry of Earth Sciences Lodhi Road, New Delhi - 110 003	
7.	Prof. Govind Chakrapani, Indian Institute of Technology Roorkee, Uttarakhand	
8.	Dr. Chetan Pandit, Pune - 411 041, Maharashtra	
9.	Dr. Dinkar Madhavrao More, Pune - 411 038, Maharashtra	
10.	Prof. R. K. Kohli, Vice Chancellor, Central University of Punjab, Bathinda	
11.	Prof. Shirang R. Yadav, Department of Botany, Shivaji University, Kolhapur 416004	
12.	Dr. Jai Prakash Shukla, Principal Scientist Water Resources Mgmt & Rural Technology Bhopal - 462 064, Madhya Pradesh	
13.	Dr. Poonam Kumria, Associate Professor, University of Delhi,	
14.	Prof. Julfiqar Ahmed - Zulfiqar Dept of Civil Engineering, IIT-Roorkee	
15.	Dr. S Kerketta, Member Secretary Director, IA-I Division, Ministry of Environment Forest & CC New Delhi, 110003	
16.	Shri Madhusudan, Sc. 'E', Regional Directorate (Chennai), CPCB Chennai- 600 058,	
17.	Shri P.K. Gupta, Additional Director CPCB, Delhi.	